The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The title was added to the Bill.

SHRI S. B. CHAVAN: Sir, I beg to move:

"That the Bill, as amended, be passed."

The question was put and the motion was adopted.

## THE CRIMINAL LAW (AMENDMENT) BILL, 1992

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I move :

"That the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1973, be taken into consideration."

Sir, kidnappings by terrorises for ransom, for creating panic amongst the public and for securing release of arrested associates and cadres have assumed serious dimensions. The Government is greatly concerned at these developments. The existing provisions of law are inadequate to meet the cases of kidnapping for ransom. Indeed there is now no specific provision to deal with such cases. The Law Commission on its 42nd Report had recommended a suitable provision to deal with this menace.

The Bill seeks to amend the Indian Penal Code to provide for deterrent punishment to persons committing such heinous crimes and to make certain consequential amendments to the Code of Criminal Procedure, 1973.

I commend 'he Bill for the consideration of this August House.

The question was proposed.

SHRI O. RAJAGOPAL (Madhya Pradesh) : Sir, this question of kidnapping for

illegal purposes is assuming grave proportions. There is a provision in IPC against kidnapping for wrongful confinement. This is section 365. There is section 364 which deals with kidnapping for the purpose of murder. These two provisions are there. Now a substantive provision is being introduced in this basic criminal law. I Shink here are certain other incidents of kidnappings which are not covered under this. For example, kidnapping of infants from hospitals. It is not for a ransom or for murder but we are observing such incidents. I do not know whether we should go on adding such type of criminal offences by adding new sections. Therefore, I would like to suggest that there should be a comprehensive provision under the head-ong 'kidnapping for the purpose of any criminal offence'. That would be better. Otherwise, if we go on adding the offences, there will not be an end to it. The point of not including more and more provisions in the legislation has been made by many learned friend here. Therefore, there SHOULD be real sincerity or earnestness to implement legislation in an honest fashion rather than encumbering 'he statute-book with more and more provisions and sec-riens. I do not see that the present move ,v 11 be sufficient to tackle the growing menace for various purposes. of kidnapping There should be a comprehensive provision for this.

श्रीमती कमला सिन्हा (बिहार) : उपसभा-ध्यक्ष महोदय यह जो निध्येक लाया गया ही, क्रिकिन ला अमें डमेंट बिल, जिसके उद्देश के इतरों में अभी यह मंत्री ने बताया, उद्देश्य ो ठीक है लेकिन इसका दायरा इन्होंने बहात कम रहा है । टौरोरिस्ट जब केवल किडनेपिंग करते हैं रोनसम के लिए उसके दवारा जो पैनिक िक्सोंट होना दी सोगों रहे ग्रम मों नो जर को संबंध में यह विधेयक है। उसकी तो यह दारस्त करता चादते हैं लेकिन गह मंत्री सहोदय भल ाने हैं कि क्षेत्रल दौरोरिस्ट ही किडनेप नहीं प्राप्त हैं। इस अवसरण का काम क्रेनल हो<mark>रो</mark>-रिक्टो बनारा ही उसी होता सीव्य अमीमहत्त्र रींग भी पर लोहा अब को अध्योद अहर रहा में और निरम्भी कहते में हीली ग्रामी, आसारी 🕆 रुप्या फिल जारा, इसके लिये ग्रह एक नस्त

तरीका हा रवा है। प्री द्विया भर में और हमार देश में भी जो दुरदर्शन दुवारा या सिगैमा होलों में विदेशी पिकचर दिलायी जाती हैं, उससे भी हमारे देश में इसको बढ़ावा मिला है। चोरी डकरी करने में रिस्क इन्वास्य होता है। इसमें वह रिस्क नहीं होता। किसी को किडनंप कर लो और करोड़ों रूपयों की डिमांड कर लो । आज ही सुबह गृह मंत्री महोदय एक सवाल का जवाब देरहेथे। भीने भी इसी हाउस में किडनेपिंग के बार में सवाल उठाया था, महिलाओं का किडनेंपिंग होता है, लड़-कियों का होता है, दूनिया के दूसरे देशों में, अरब देशों में हमारे यहां से बच्चों क्यो भेजा जाता है, कौमल रोस के लिये वे उनका इस्तेमाल करते हैं, सेक्स एक्सप्लाइट शत उनको होता है और छोटे-छोटे शिशओं को. नवजात शिशाओं को किडनेप किया जाता है। इसके लिये जब आप अमेंडमेंट ला रहे हैं, विध्येक ला रहे हैं तो इसके लिये एक कम्प्रहासिव विधे-यक लेना चाहियेथा। अमें डमेंट क्रोनल एक क्लाज के लिये लाते हैं। टेरोरिस्ट जो अप-हरण करते हैं वह रोनसम के लिये करते हैं, फिराँती के लिये करते हैं। इसको रोकने के लिये मझे लगता है कि आपको अध्यहाँसिव बिल लाना चाहियेथा ताकि अन्य जो किडने-पिंग के कैसेज होते हैं, अण्हरण के केसेज होते हैं, बाहे वह कम उम् की लड़ कियों के हों, कम उम् के लड़कों के हों, ज्यागरियों का हो. शिशओं का हो, किसी का भी हो, इसको इसके दायर में लाते और सशक्त रूप से आप अपने अकारन तंत्र को चस्त-दरूसत करने के रियो विल लाते तो इस सदन को उस गर कोई आपरित न होती, इतना ही मझे कहना है।

DR. NARREDDY THULASI REDDY (Andhra Pradesh): Sir, I strongly feel that there is no necessity for 'his bill. I fully agree with the first sentence of the Stitem;nt of Objects and Reasons that kidnapping is assuming serious dimensions. It may be for ransom or for creating panic in the society or for securing release of are estel associates. So, I totally agree with thii first sentence. But I do not agree with the. second sentence that the existing provisions of law have proved to be inadequate. The existing provisions are adequate, but only in the implementation part

we are inadequate. The laws are adequate, but the implementation is inadequate. So, it is better to emphasise on their implementation. In the Indian society and throughout the world there is some change in the atmosphere. So, we have to try to change that atmosphere again to the normal position, and we have to implement the law strictly.

Then again, in the Bill it is stated:

" In order to compel the Government or any other person......"

Again here there is possibility of misuse of the Bill. There is every possibility of registering false cases and harassing people. So, I sincerely request the Minister to withdraw the Bill and implement the present laws with emphasis.

Thank you, Sir.

श्री संघ प्रिय गौतम (उत्तर नवेच) : उप-सभाध्यक्ष महादय, जब अपहरण संबंधी कानून बना था उस समय परिस्थितियां विभिन्न थी। दो ही प्रकार के अपहरण होते थे । अब तो अपहरण नवजात शिश्ओं का भी होता है, बालिकाओं का भी होता है और महिलाओं का भी होता है, पूंजीपति, इंडस्ट्रियलिस्ट का भी होता है, अधिकारियों का भी होता है, मंत्रियों के पुत्र और पुत्रियों का भी होता है, और आर्गनाइंड्ड गैंग भी अपहरण करते हैं टेरोरिस्ट भी अपहरण करते हैं। देखने में यह आया है और ऐसा अनुमान लगाया जाता है कि जो सबजात शिक्षओं का अपहरण करते हैं ये या तो उसका मांस खाते हैं या उसका खुन निकालते हैं या फिर उसके हाथ-पैर तोड़कर उसको भिसारी बनाते हैं। बालिकाओं और महिलाओं का जब अपहरण होता है तो उनके साथ बलात्कार करते हैं और उसके बाद उनकी इत्याकर दोते हैं। ये पैसे वालों काभी अप-हरण करते हैं । अगर पैसे वालों का अपहरण होता रहोगा तो ये इंडस्टी नहीं लगायों ने और अगर एसा होगा तो दोन का विकास कौसे नोगा ? अधिकारियों और पोलिटीशियंस का जो अध्हरण होता हौ, उनकी धोवज मों टॉरि-रोस्टॉ को छोड़ा जाता है। यह जो इसमें दंड का प्राथधान है, मैं क्षमा चाहुंगा, मैं एक

डिफर्स्ट टाइप का बादनी हुं, लेकिन भेरा विक्वास कोमोक्सी में हैं, मानव मधिकारों में हैं। इसकी जो सजा है वह कवल मीत होनी चाहिये । यह नहीं कि कारावास केंदल मौत ही इसकी सजा हो । बच्चों की मौत, महिलाओं की मौत, अपहरण के बाद पूंजी-पतियों की मौत या टोरोरिस्ट्स को छाड़ाना, इससे बड़ा अपराध मेरी नजर में और कोई नहीं हो सकता है। इसलिए एक तो सजाए मीत होनी चाहिये और इसमें यह सारी चीजें शामिल की जानी चाहिये तथा एक संशोधित विधेयक आना चाहिये । धन्यवाद ।

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Sir, I heard with rapt attention the views which have been expressed by hon. Members. The first hon. Member, O. Rajagopalji, said that it was brought for the first time. It is a fact that it is for the first time that we are bringing this kind of a legislation. But it is not correct to say that it is only confined to abduction. It both the things, kidnapping and covers abduction. I quite see the involvement of the element of ransom; otherwise it is comprehensive enough to cover all types of cases. If you see clause 3 (va) you will find that section 364A has also been added So, all kinds of cases were under there. contemplation. They have already been covered. There is no lacuna left. About the points which the hon. Member, Gautamii, has made whether it should be a sentence of death or life imprisonment, ultimately it is for the courts to take the decision. If the circumstances of the case are such that awarding of life sentence is good enough instead of death sentence, the court might take the decision. Both the options available to the courts and the courts take tne decision. That is all.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Now the question is:

> "That the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1973, be taken into consideration.'

> > The motion was adopted.

THE VICE-CHAIRMAN: (SYED SEB-1EY RAZI): We shall now take up clause-byclause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1-Short Title

SHRI S. B. CHAVAN: Sir, I beg to move:

"That at page 1, line 3, for the figure '1992' the figure '1993' be substituted.'

The question was put and the motion was adopted.

Clause 1. as amended, was added to the Bill. ENACTING FORMULA

SHRI S. B. CHAVAN: Sir, I beg move:

> "That at page 1, line 1, for the word 'Forty-third' the word 'Forty-fourth' be substituted.'

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI S. B. CHAVAN: Sir, I beg to move:

"That the Bill, as amended, be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN: (SYED S1B-TEY RAZI): Now, we will take up the Tezpur University Bill, 1992.

SHRI KAMAL MORARKA: (.Rajasthan) : Where is the Minister ? We have just now passed the Bill on abduction. Has the Minister been abducted?

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): I request the Secretariat to inform the Minister. Till the Minister comes we postpone it. (Interruptions).

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SHRI KAMAL MQRARKA : It is not fair. (*Interruptions*).

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): What to do? (*Interruptions*), I am sending the message to the Minister. Now we will take up clarifications on the statement of the Civil Aviation Minister.

SHRI I. K. GUJRAL: Before you do that, I think it should go on record that we could not consider the Bill because the Minister was absent. (*Interruptions*).

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): I have asked them to inform the Minister. I will see what message comes from the Minister.

SHRI KAMAL MORARKA: Can you tell us what is the order of the business?

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): There is a little adjustment. Now, clarifications on the statement of the Civil Aviation Minister.

## CLARIFICATIONS ON THE STATE-MENT RE: HIJACKING OF INDIAN AIRLINES FLIGHT IC-427 DELHI-SRI, NAGAR ON THE 24TH APRIL, 1993

DR. NARREDDY THULASI REDDY (Andhra Pradesh): First of all I congratulate, not the Minister, but the success of the National Security Guards and the cabin crew.

Sir, the terrorists are always at an advantageous position than the security agencies because terrorists is the initiator. So the security agencies have to cope imaginatively with the terrorists. This hijacking reflects the absence of such imagination. The security staff at airport must be put through periodic refresher courses aiming at updating their expertise.

I want to know whether there is any such refresher course in the Civil Aviation Ministry or not. If it is not there, whether they are going to conduct a refresher course for updating the expertise of the security staff at the airport?

SHRI G. G. SWELL (Meghalaya): This is a very serious question. But the way in which things are happening in the House today—a Bill not being taken up, the other items of the agenda being swept away in order to bring this—has taken away much of the serious concern that we have in regard to this. Will the Minister listen to me, please? How can the Minister answer the questions if he does not listen to me? Sir, you belter adjourn the House. Nobody is serious. The Minister is not hearing.

THE VICE-CHAIRMAN (SRHI SIB-TEY RAZI): Please restore order in the House. The Minister is listening.

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): I am listening to you.

SHRI G. G. SWELL: Now, I think, it has taken away a lot of our serious concern and, even then, I would pose a few questions to the hon. Minister and would like his considered answers to these questions. Has the identity of the hijacker, the failed hijacker, been established? Did he belong to the militant outfit in Kashmir? In that case, it is part of a much broader question with which, of course, the Minister would not be concerned because it is more of a concern of the Home Ministry, But I would like to be sure about his identity. Now, Sir, terrorism today has become more cynical, more homicidal and more suicidal. I am using the word 'suicidal' advisedly because we know what happened to the late lamented Rajiv Gandhi. It was a human bomb. It was a suicidal assassin who did the job. And, therefore, when the people are determined, they can commit an act of terrorism even at the cost of their own lives. Now, Sir, it is obvious that the hijacker could get in o the aircraft with two pistols because of the lapses of our security forces. Because of the ingenuity of the hijacker, he could put the two loaded pistols into his crutches or his plasters and our security forces in Delhi seeing his condition that he was a sick man wanted milk toast and allowed him through. Now, here is the question which